

**Central Administrative Tribunal  
Jammu Bench, Jammu**

T.A. No. 62/3042/2020  
(S.W.P. No. 1753/2010)

This, the 10<sup>th</sup> day of May, 2021

(Through Video Conferencing)



**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Nahida Bashir

.....Applicant

(None)

VERSUS

State of J&K and others

....Respondents

(Mr. Rajesh Thapa, ld. DAG)

**ORDER (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A):**

The T.A. arises out of SWP No. 1753/2010 (T.A. No. 3042/2020) wherein the relief was claimed against the Post of Anganwadi worker. It is not a civil post and the Tribunal does not have any jurisdiction. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**( Anand Mathur )  
Member (A)**

**( Rakesh Sagar Jain)  
Member (J)**

JNS